

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH, JODHPUR.

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Date of Decision: 26.11.96

OA 333/96

1. Narayan, Conductor, 255 SU Air Force Station, Bikaner.
2. Probir Kumar Jana, Conductor 255 SU Air Force Station, Bikaner.
3. Ramesh Kumar, Conductor 255 SU, Air Force Station, Bikaner.

... Applicants

Versus

1. Union of India through Secretary, Government of India, Ministry of Defence, New Delhi.
2. Station Commander, 263 SU, Air Force Station, Bikaner.
3. Sqrdn Leader, Air Force Station, Bikaner.
4. Principal, Air Force School, Bikaner.

... Respondents

CORAM:

HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR.S.C.VAISH, ADMINISTRATIVE MEMBER

For the Applicants ... Mr.Mukesh Vyas  
For the Respondents ...

O R D E R

PER HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

Applicants, Narayan and Ramesh Kumar, in this application u/s 19 of the Administrative Tribunals Act, 1985 (for short, the Act), have prayed for grant of regular pay scale of the post of Conductor with full Dearness Allowances and other benefits admissible as per rules.

2. We have heard the learned counsel for the applicants. The learned counsel for the applicants has prayed for deleting the name of applicant No.2, Probir Kumar Jana, from the array of applicants. Prayer is allowed. The name of applicant No.2, Probir Kumar Jana, stands deleted from the array of applicants.

3. The case of applicants No.1 and 3 is as follows. Applicant No.1 was initially appointed as a Conductor on 15.6.87 at a fixed salary of Rs.350/- p.m. He was granted regular pay scale i.e. Rs.750-1140 w.e.f. 1.9.95. Applicant No.3 was appointed as a Conductor initially at a fixed salary on 5.10.87. He was granted regular pay scale of the post w.e.f. 1.9.95. Applicants No.1 and 3, instead of pressing their application on merits, want their notice for demand of justice for redressal of their grievance dated 16.12.95, at Ann.A-5, to be decided by the respondents on merits

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through a speaking order.

4. In the circumstances, we dispose of this OA, at the stage of admission, with a direction to the respondents to treat the notice for demand of justice as a representation u/s 20 of the Act and dispose of the same on merits through a speaking order within a period of one month from the date of receipt of a copy of this order. Applicants Narayan and Ramesh Kumar shall, however, be at liberty to file a fresh OA, if they are aggrieved by any decision taken on their representation.

*mrml*

(S.C.VAISH)

ADMINISTRATIVE MEMBER

*G.K.*

(GOPAL KRISHNA)

VICE CHAIRMAN

VK

Part II and III delivered  
in my presence on 26/11/96  
under the supervision of  
section officer (J) as per  
order dated 19/3/2002

Section officer (Record)

✓

Copy  
J.W.  
26/11/96  
Mashwaj

Copy of order dated 26-11-96  
alongwith copy of A with annexes  
sent to R-1 & R-4 BY Regd  
post vide no. 33840341  
dated 18/11/96

✓  
12/12/96